

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

RAJYA SABHA

STARRED QUESTION NO. 8

TO BE ANSWERED ON JULY 18, 2022

ALLOTMENT OF LAND TO DELHI GOLF CLUB

NO. 8. SHRI A. D. SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has allotted close to 200 acres of prime land in Central Delhi to the Delhi Golf Club on lease;
- (b) whether Government has any role in its management and if so, the details of Government representatives on the Board and the number of meetings in a year they attended;
- (c) whether this Club has made membership hereditary; and
- (d) the membership norms and the number of memberships and playing rights granted by Government on discretionary basis?

ANSWER

THE MINISTER OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (d): A statement is laid on the Table of the Sabha.

**STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *8
FOR 18.07.2022 REGARDING 'ALLOTMENT OF LAND TO DELHI GOLF CLUB'**

(a) : The Delhi Golf Club (DGC) is the Lessee of Land and Development Office and land measuring 179 acres is under the possession of DGC w.e.f. 08.11.1963. Prior to 1963, the DGC used to be a Municipal Course established in the early 1930s and became a corporate entity in February 1950. The allotment letter was issued on 23.04.1968 to the DGC on temporary lease basis which was extended from time to time. The temporary lease was executed on 05.08.1996 for a period of 20 years w.e.f. 01.01.1991 to 31.12.2010. It could not get registered under Indian Registration Act, 1908, so Confirmation and Amendment Deed was executed on 21.06.2002. The said Lease was extended for period of 10 years from 01.01.2011 to 31.12.2020. The Government renewed the temporary lease in 2012 itself for 30 years till 2050, 8 years prior to completion of lease period before the need for its renewal arose.

(b) : Yes, Sir. In the Management Committee of DGC, three members are nominated by the Ministry of Housing and Urban Affairs (MoHUA). As on date, three Government nominees are as under:

- i. Secretary, MoHUA
- ii. Additional Secretary (L & E), MoHUA
- iii. Land and Development Officer, MoHUA

The agenda of the meeting is circulated to all the Members and Government nominees attend the meeting at times as and when required. Since July 2015, 18 General Committee meetings of DGC have been attended by the Government nominees, the details of which are at Annexure-I.

(c) : There is no category of hereditary membership. A designated quota of 50% has been provided for dependent category.

(d) : The memberships are granted by Government on 'Out of turn' and Limited Playing Rights basis as per relevant Clause of Supplementary Lease Deed which provides for memberships in block of three years, four years or five years, details are at Annexure-II. Playing rights are not granted by the Government, but are granted by the Captain of DGC.

Annexure-I as referred in RS SQ No. 8 for 18.07.2022

Attendance of Government Nominees since July 2015

S. No.	Date and Year	Name of Government Nominees	Remarks
1.	20 July 2015	Mr. Ratan P. Watal	Govt. Nominee
2.	20 July 2015	Mr. Madhusudhan Prasad	Govt. Nominee
3.	20 July 2015	Mr. Dharmendra	Govt. Nominee
4.	10 August 2015	Mr. Ratan P. Watal	Govt. Nominee
5.	10 August 2015	Mr. Madhusudhan Prasad	Govt. Nominee
6.	10 August 2015	Mr. Dharmendra	Govt. Nominee
7.	24 August 2015	Mr. Ratan P. Watal	Govt. Nominee
8.	24 August 2015	Mr. Madhusudhan Prasad	Govt. Nominee
9.	24 August 2015	Mr. Dharmendra	Govt. Nominee
10.	03 October 2015	Mr. Ratan P. Watal	Govt. Nominee
11.	03 October 2015	Mr. Dharmendra	Govt. Nominee
12.	14 December 2015	Mr. Ratan P. Watal	Govt. Nominee
13.	14 December 2015	Mr. Madhusudhan Prasad	Govt. Nominee
14.	14 December 2015	Mr. Dharmendra	Govt. Nominee
15.	28 March 2016	Mr. Ratan P. Watal	Govt. Nominee
16.	18 May 2016	Mr. Ratan P. Watal	Govt. Nominee
17.	05 August 2016	Mr. Dharmendra	Govt. Nominee
18.	12 September 2016	Mr. Dharmendra	Govt. Nominee
19.	17 March 2017	Mr. Dharmendra	Govt. Nominee
20.	19 June 2017	Mr. Rajiv Gauba	Govt. Nominee
21.	19 June 2017	Mr. Ashok Lavasa	Govt. Nominee
22.	15 January 2018	Mr. Dugra Shanker Mishra	Govt. Nominee
23.	15 January 2018	Mr. Dharmendra	Govt. Nominee
24.	12 November 2018	Mr. Dharmendra	Govt. Nominee
25.	20 May 2019	Mr. Amit Kataria	Govt. Nominee

		(L&DO)	
26.	26 July 2019	Ms. Nandita Gupta, JS (L&E)	Govt. Nominee
27.	26 July 2019	Mr. Amit Kataria (L&DO)	Govt. Nominee
28.	10 June 2020	Mr. D.S. Mishra	Govt. Nominee
29.	10 June 2020	Ms. D. Thara, JS (L&E)	Govt. Nominee
30.	10 June 2020	Mr. Amit Kataria (L&DO)	Govt. Nominee
31.	22 February 2021	Mr. Amit Kataria (L&DO)	Govt. Nominee
32.	30 November 2021	Dr. Madhu Rani Teotia, L&DO	Govt. Nominee via ZOOM VC from Delhi

Membership norms for the membership granted by Government on 'Out of turn' and 'Limited Playing Rights' basis

Clause 21(iii) The Delhi Golf Club will accept 'Out of turn' 15 members as per following schedule:-

- | | |
|-------|--------------------------------------------------|
| (i) | 07 nominations on signing of the lease with DGC. |
| (ii) | 02 nominations from 2013-2018 |
| (iii) | 02 nominations from 2019-2023 |
| (iv) | 02 nominations from 2024-2028 |
| (v) | 02 nominations from 2029-2033 |

(b) In addition, the Club will accept a maximum of 4 out of turn membership or a total of 9 in every block of three years since 2012.

Clause 21(iv) The Delhi Golf Club will accept the nomination of 25 having Limited Playing Rights, as per following schedule:-

- | | |
|--------|-----------------------------------------|
| (i) | 12 nominations on signing of the lease. |
| (ii) | 02 nominations from 2013-2018 |
| (iii) | 02 nominations from 2019-2023 |
| (iv) | 02 nominations from 2024-2028 |
| (v) | 02 nominations from 2029-2033 |
| (vi) | 02 nominations from 2034-2038 |
| (vii) | 02 nominations from 2039-2043 |
| (viii) | 01 nominations from 2044-2048 |